

BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1

C.P. (I.B) No. 451/9/NCLT/AHM/2019

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2020

Name of the Company: Vidres India Ceramics Pvt Ltd  
V/s  
Corus Vitrified Pvt Ltd

Section: 9 of Insolvency and Bankruptcy Code, 2016

**ORDER**

Learned Counsel Mr. Pranav Thakkar appeared for the Operational Creditor.

Learned Counsel of the Operational Creditor seeks permission to withdraw the IB petition as matter is settled at between the parties.

The permission is granted.

Accordingly, CP (IB) 451 of 2019 stands disposed of as withdrawn.

(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

(MADAN B GOSAVI)  
MEMBER (JUDICIAL)

Dated this the 28th day of September 2020.